

M. No.26/19

New No.62/17

22.08.2020

Amarjeet Singh Jolly Vs. Vinayak Infinlease Pvt. Ltd.

File was not taken up on 26.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 21.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None for petitioner.

Mr. Amit Mehra, Ld. Counsel for the respondent.

Record is perused.

As per report, reply to the application under Order 7 Rule 11 of Code of Civil Procedure has not been filed till date. No one is even present on behalf of the petitioner.

A lenient view is taken and no adverse order is passed.

To come up for arguments on application under Order 7 Rule 11 of Code of Civil Procedure 21.12.2020.

Let copy of the reply to the application be supplied to the respondent atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.08.2020

E. No.17/19

New No.123/19

22.08.2020

Atam Prakash Kausik Huf Vs. K.L. Traders

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one has appeared today, matter is adjourned for arguments on the point of Section 15(1) of the Delhi Rent Control Act to 03.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.08.2020

E. No.136/19 & New No.706/19

22.08.2020

Hira Lal Vs. Babita @ Harpyari

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

As per report, reply to application for leave to defend and amended memo of parties have not been filed by the petitioner.

A lenient view is taken and another opportunity is granted to the petitioner. Let copy of the reply be supplied to the respondent within two months from today against acknowledgment. Let copy of the rejoinder, if any, be supplied to the petitioner atleast 15 days prior to the next date of hearing.

To come up for filing of amended memo of parties and for arguments on application for leave to defend on 03.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.08.2020

At this stage, Mr. Himanshu Wadhwa, Ld. Counsel for the respondent has appeared. He has been apprized of the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.08.2020

Surender Malik & Anr.
Vs.
Prabha Devi & Ors.

DR.No.87/20

New No.800/20

22.08.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 323-355/RG/DHC/2020 dated 15.08.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondent with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 25.11.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
22.08.2020